

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT III**

**Item No.206**

New IA-3934/2021 U/s 12(A)

In

IB-779(ND)/2020

**IN THE MATTER OF:**

Swastik Pipe Ltd.

Vs.

RDC Steels and Allied Service Pvt. Ltd.

....APPLICANT / PETITIONER

.....RESPONDENT

**SECTION**

U/s 9 IBC code 2016

**Order delivered on 21.09.2021**

**CORAM:**

**SHRI P.S.N. PRASAD**

**MEMBER (JUDICIAL)**

**SHRI NARENDER KUMAR BHOLA**

**MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Adv(s) Sanjay Jain with Miss. Kritika Khanna & Miss. Puja Chourasiya.

For the AROC :

**ORDER**

**New IA-3934/2021**

This is an Application on behalf of the Operational Creditor under Section 12 (A) seeking the permission to withdraw the petition under Section 9 of Insolvency and Bankruptcy Code, 2016.

This Application is filed under wrong Section. However, Law permits for applying correct Section or Rule by the Adjudicating Authority. Therefore, in exercise of the powers, this Application is treated as an Application filed under Rule 8 of I.B.B.I (Application to Adjudicating Authority) Rules 2016 and the main petition is **dismissed as withdrawn.**

— Sd—

**(NARENDER KUMAR BHOLA)**  
**MEMBER (TECHNICAL)**

— Sd—

**(P.S.N. PRASAD)**  
**MEMBER (JUDICIAL)**